

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HONEST DERIVATIVES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/07/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000GJ2007PTC051271
5.	Address of the registered office and principal office (if any) of corporate debtor	E-43, 2nd Floor, Sumel Business Park, Nr. New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat-380002.
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 03/07/2024 Order received on 12/07/2024
7.	Estimated date of closure of insolvency resolution process	08/01/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Harshad Shamkant Deshpande Registration No- IBBI/IPA-001/IP-P-00166/2017-18/10335
9.	Address and e-mail of the interim resolution professional, as registered with the Board	403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411038. Email Id: harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CMA Harshad Deshpande 403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411038. Email Id: cirp.honestd@outlook.com
11.	Last date for submission of claims	26/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Honest Derivatives Private Limited** on **03/07/2024**.

The creditors of **Honest Derivatives Private Limited** are hereby called upon to submit their claims with proof on or before **26/07/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date – 14/07/2024
Place - Pune

Sd/-
CMA Harshad Deshpande
Interim Resolution Professional of Honest Derivatives Private Limited
IBBI/IPA-001/IP-P-00166/2017-18/10335
AA1/10335/02/211224/106686 (valid till 22nd Dec 2024)
Process mail ID: cirp.honestd@outlook.com
Reg. Address: 403, Kumar Millennium, Shivatirtha Nagar Kaman,
Opp. Krishna Hospital, Paud Road, Kothrud, Pune – 411 038
Reg. Email ID: harshad_de@hotmail.com



Indian Express
I arrive at a conclusion not an assumption.
Inform your opinion with detailed analysis.
The Indian Express. For the Indian Intelligent. **The Indian EXPRESS** JOURNALISM OF COURAGE

HATHWAY BHAWANI CABLETEL & DATACOM LIMITED

CIN: L65910MH1984PLC034514
Registered Office : 1st Floor, B Wing, Jaywant Apartment, Above SBI Bank, 63, Tardeo Road, Mumbai-400034
Tel: 022 23535107 / 9152728663 Website: www.hathwaybhawani.com; Email: investors.bhawani@hathway.net

EXTRACT OF STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED JUNE 30, 2024

(Rs. In Lakhs)

Sr No	Particulars	Standalone		Consolidated	
		Quarter ended	Quarter ended	Quarter ended	Quarter ended
		June 30, 2024 (Unaudited)	June 30, 2023 (Unaudited)	June 30, 2024 (Unaudited)	June 30, 2023 (Unaudited)
1	Total Income from Operations	60.33	70.34	60.33	70.34
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	(9.86)	0.74	(9.86)	0.74
3	Share of net Profit / (Loss) of Joint venture accounted for using the equity method	-	-	(1.55)	(1.22)
4	Net Profit / (Loss) for the period before tax (after Exceptional items)	(9.86)	0.74	(11.41)	(0.48)
5	Net Profit / (Loss) for the period after tax (after Exceptional items)	(7.39)	0.59	(8.94)	(0.63)
6	Total Comprehensive Income / (Loss) for the Period (comprising Profit / (Loss) for the period after tax and Other Comprehensive Income (after tax))	(7.18)	0.74	(8.73)	(0.48)
7	Paid up Equity Share Capital (Face value of Rs.10/- each)	810.00	810.00	810.00	810.00
8	Earnings Per Share - (Basic, Diluted and not annualised) (in Rs.)	(0.09)	0.01	(0.11)	(0.01)

Notes:-
1. The above is an extract of the detailed format of the Financial Results for the first quarter ended June 30, 2024 filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the aforesaid Financial Results is available on the Stock Exchange website (www.bseindia.com) and on the Company's website (www.hathwaybhawani.com).
2. The above results have been reviewed by the Audit committee and approved by the Board of Directors in their respective meetings held on July 13, 2024.

For Hathway Bhawani Cabletel & Datacom Limited
Sd/-
Dilip Worah
Chairman
DIN: 00047252

Place : Mumbai
Date : July 13, 2024

Tyche Industries Limited

Registered Office: C-21A, Road No.9, Film Nagar, Jubilee Hills, Hyderabad 500 096 Ph. No. 040-23541688, Email: cs@tycheindustries.net

NOTICE

(For the kind attention of shareholders of the Company)
TRANSFER OF SHARES OF THE COMPANY TO DEMAT ACCOUNT OF THE IEPF AUTHORITY

Notice is hereby given that in compliance with the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and section 124(6) of the Companies Act 2013, which came into effect from 7th September, 2016, the Company is mandated to transfer all such shares in the name of Investor Education and Protection Fund (IEPF) Account in respect of which dividends has not been paid or claimed for seven consecutive years (2016-17 to 2022-23).

Notice is further given that in accordance with the provisions of the Rules, individual notice to be sent to respective Shareholders at their latest available addresses with the Company inter alia providing the details of shares being transferred to IEPF Account and the list of the shareholders whose shares will be transferred in this financial year also available at the Company website i.e. www.tycheindustries.net.

The concerned Shareholders are requested to claim the unpaid/unclaimed dividend amounts with full bank account particulars as intimated individually to the Company, failing which their shares shall be transferred to IEPF.

In case the concerned Shareholders wish to claim the shares after transfer to IEPF Suspende Account, a separate Application can be made to the IEPF Authority, in the form IEPF-5, as prescribed under the Rules and the same is available at IEPF website i.e. www.iepf.gov.in.

In case you need any information/clarification, please contact us at cs@tycheindustries.net or at 040-23541688.

For TYCHE INDUSTRIES LIMITED
Sd/- G Ganesh Kumar
Managing Director
DIN: 01009765

Dated: 12/07/2024
Place: Hyderabad

RAS RESORTS AND APART HOTELS LIMITED

Regd. Office : Rosewood Chambers, 99/C, Tulsiwadi, Tardeo, Mumbai - 400 034
CIN No. L45200MH1985PLC035044,
Email ID : mumbaioffice@rasresorts.com, Website : www.rrahl.com

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2024

(Rs in Lakhs)

Sr. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		30.06.2024 (Un-Audited)	30.06.2023 (Un-Audited)	31.03.2024 (Audited)
1	Total Income from operations	332.34	312.65	1,328.61
2	Net Profit/(Loss) for the period before tax	24.77	0.62	29.56
3	Net Profit/(Loss) for the period after tax	35.52	(0.31)	18.30
4	Total Comprehensive income after tax	35.95	(0.31)	(275.86)
5	Equity Share Capital	396.97	396.97	396.97
6	Reserve(Excluding Revaluation Reserve)	382.40	317.71	344.78
7	Securities Premium Account	7.52	7.52	7.52
8	Net worth	1,996.81	2,225.90	1,953.05
9	Paid up debt Capital/Outstanding Debt	422.28	476.38	451.23
10	Outstanding Redeemable Preference Shares	-	-	-
11	Debt Equity Ratio	1.62	1.70	1.14
12	Earning Per Share (of Rs 10/- each)	-	-	-
13	Basic and Diluted	0.89	(0.01)	0.46
14	Capital Redemption Reserve	-	-	-
15	Debentures Redemption Reserve	-	-	-
16	Debt Service Coverage ratio	0.14	0.06	2.46
17	Interest Service Coverage Ratio	4.65	1.74	2.28

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the Stock Exchange websites viz www.bseindia.com. The same is also available on the company's website viz www.rrahl.com

By Order of the Board
For RAS RESORTS & APART HOTELS LTD
Sd/-
VISHAMBER SHEWAKRAMANI
Managing Director
DIN 00021163

Place: Mumbai
Date : 13th July, 2024

MISHTANN FOODS LIMITED

CIN: L15400GJ1981PLC004170
Regd. Office: B-905, Empire Business Hub, Opp. Shakti Farm, Science City Road, Sola, Daskroi, Ahmedabad Gujarat 380060
Tel. No. +91 9824623116 | Fax No. +91 7940033116 | Website: www.mishtann.com | Email ID: cs@mishtann.com

EXTRACT OF THE UNAUDITED STANDALONE FINANCIAL RESULTS OF THE MISHTANN FOODS LIMITED FOR THE QUARTER ENDED JUNE 30, 2024

Rs. in lakhs

Sr. No.	Particulars	Quarter Ended		Year Ended	
		June 30, 2024	March 31, 2024	June 30, 2023	31 st March, 2024
		Audited	Unaudited	Audited	Audited
1	Total Income from Operations	12236.64	8174.77	8033.53	32241.83
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	193.24	393.09	672.66	2211.96
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	193.24	393.09	672.66	2211.96
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	125.73	236.09	437.66	1416.62
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	125.73	236.09	437.66	1416.62
6	Equity Share Capital	10628.13	10296.00	10000.00	10296.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	11571.54
8	Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) - 1. Basic: 2. Diluted:	0.01 0.01	0.02 0.02	0.04 0.04	0.14 0.14

Note:
1. The above Standalone Financial Results were reviewed by Audit Committee and approved by the Board of Directors at its meeting held on July 13, 2024.
The statutory auditor have carried out limited review of these Standalone Financial Results and have issued an unmodified report on these results.
2. The Company has only single Reportable Business Segment in terms of requirements of Ind AS 108.
3. Previous quarter's figures have been re-grouped / re-arranged wherever necessary.
4. These unaudited financial statements are prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act read with the Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time.
5. The Company has received listing approval of 3,32,12,903 Equity Shares issued pursuant to Rights Issue from BSE and MSEI. The trading of 3,32,12,903 Equity Shares has been commenced from May 03, 2024.

For Mishtann Foods Limited
Sd/-
Hiteshkumar G. Patel
Managing Director
(DIN:05340865)

Date: 13-07-2024
Place: Ahmedabad

To Our Valuable Investors: To support the Green Initiative of our Government, all the shareholders are requested to get their accessible e-mail addresses registered with the Company for receiving Annual Report, etc. on e-mail.

MISHTANN FOODS LIMITED

CIN: L15400GJ1981PLC004170
Regd. Office: B-905, Empire Business Hub, Opp. Shakti Farm, Science City Road, Sola, Daskroi, Ahmedabad Gujarat 380060
Tel. No. +91 9824623116 | Fax No. +91 7940033116 | Website: www.mishtann.com | Email ID: cs@mishtann.com

EXTRACT OF THE UNAUDITED CONSOLIDATED FINANCIAL RESULTS OF THE MISHTANN FOODS LIMITED FOR THE QUARTER ENDED JUNE 30, 2024

Rs. in lakhs

Sr. No.	Particulars	Quarter Ended		Year Ended	
		June 30, 2024	March 31, 2024	June 30, 2023	31 st March, 2024
		Audited	Unaudited	Audited	Audited
1	Total Income from Operations	38266.58	33757.81	29394.94	128808.55
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	7197.78	9575.27	7126.39	35398.27
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	7197.78	9575.27	7126.39	35398.27
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	7130.27	9418.27	6891.39	34602.93
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	7130.27	9418.27	6891.39	34602.93
6	Equity Share Capital	10650.85	10318.69	10000.00	10318.69
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	44757.84
8	Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) - 1. Basic: 2. Diluted:	0.67 0.67	0.91 0.91	0.69 0.69	3.35 3.35

Note:
1. The above Consolidated Financial Results were reviewed by Audit Committee and approved by the Board of Directors at its meeting held on July 13, 2024.
The statutory auditor have carried out limited review of these Consolidated Financial Results and have issued an unmodified report on these results.
2. The Company has only single Reportable Business Segment in terms of requirements of Ind AS 108.
3. Previous quarter's figures have been re-grouped / re-arranged wherever necessary.
4. These unaudited consolidated financial statements are prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act read with the Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time.
5. The Parent Company has received listing approval of 3,32,12,903 Equity Shares issued pursuant to Rights Issue from BSE and MSEI. The trading of 3,32,12,903 Equity Shares has been commenced from May 03, 2024.

For Mishtann Foods Limited
Sd/-
Hiteshkumar G. Patel
Managing Director
(DIN:05340865)

Date: 13-07-2024
Place: Ahmedabad

To Our Valuable Investors: To support the Green Initiative of our Government, all the shareholders are requested to get their accessible e-mail addresses registered with the Company for receiving Annual Report, etc. on e-mail.

KDDL LIMITED

(CIN : L33302HP1981PLC008123)
Regd. Office: Plot No. 3, Sector - III, Parwanoo, Distt. Solan (H.P.) - 173220
Tel. : +91 172 2548223 / 24 Fax : +91 172 2548302
Website: www.kddl.com Email id: investor.complaints@kddl.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given to the shareholders of KDDL Limited (the Company) pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, ('Act') (including any statutory modification or re-enactment thereof for the time being in force), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ('Rules'), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ('SS-2'), each as amended, read with General Circulars nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, Circular No. 20/2021 dated December 8, 2021, General Circular Nos. 03/2022 dated May 5, 2022, General Circular No. 11/2022 dated December 28, 2022 and Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as "MCA Circulars"), the Company seeks approval of Shareholders of "KDDL Limited" for the matters as set out in the Notice of Postal Ballot dated July 9, 2024 by voting through electronic means ("Remote E-Voting").

In compliance with the MCA Circulars, the Notice of the Postal Ballot has been sent by electronic mode only to those members whose names appeared in the Register of Members/ List of Beneficial Owners as maintained by the Company/ Depositories, respectively, as at close of business hours on Friday, July 5, 2024 (the 'Cut-off date') and whose e-mail addresses are registered with the Company/ Depositories. In compliance with the MCA Circulars, Sections 108 and 110 of the Act and the Rules made thereunder and Regulation 44 of the Listing Regulations, the Company has provided remote e-voting facility to seek the approval of members of the Company for the resolutions contained in this Notice. For this purpose, the Company has availed services of National Securities Depository Limited (NSDL) for facilitating remote e-voting to enable the members to cast their votes electronically only. The instructions for remote e-voting are contained in the Notice.

The details as required pursuant to the aforementioned Act and Rules are as under:

- The Cut-off date to determine the eligibility to cast vote by electronic voting is Friday, July 5, 2024.
- The Company has completed the dispatch of notice on Saturday, July 13, 2024 by email to those members whose names appeared in the Register of Members/ List of Beneficial Owners as maintained by the Company/ Depositories, respectively, as at close of business hours on cut-off date and whose e-mail addresses are registered with the Company/ Depositories.
- The e-voting shall commence at 9.00 a.m. (IST) on Sunday, July 14, 2024 and end at 5.00 p.m. (IST) on Monday, August 12, 2024 for all shareholders whether holding shares in physical form or in dematerialized form. E-voting shall not be allowed beyond the said date and time.
- The Members whose names appear in the register of members/register of beneficial owners as on the Cut-off date shall only be entitled to avail the remote e-voting facility. A person who is not a member as on the Cut-off date should treat this notice for information purpose only.
- Once the vote on a resolution is cast by a Member, they shall not be allowed to change it subsequently or cast the vote again. The detailed procedure and instructions for e-voting are specified in the notes to the Postal Ballot Notice.
- The Board of Directors of the Company has appointed Mr. Ajay K. Arora, Practising company Secretary as Scrutinizer to scrutinize the remote e-voting process to be conducted in a fair and transparent manner.
- The Notice is also available on the website of the Company www.kddl.com and website of the Stock Exchanges i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com.
- The results of the e-voting will be declared within two working days from the conclusion of the Postal Ballot and the same along with the Scrutinizer's Report shall be placed on the websites of the Company at www.kddl.com and on the website of NSDL www.evoting.nsdl.com and intimated to BSE Limited and National Stock Exchange of India Limited (NSE) where the equity shares of the Company are listed.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 or send a request at evoting@nsdl.com.

For and on behalf of the Board of Directors of
KDDL Limited
Brahm Prakash Kumar
Company Secretary

Date : July 13, 2024
Place : Chandigarh

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	HONEST DERIVATIVES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	05/07/2007
3. Authority under which corporate debtor is incorporated / registered	ROC - Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000GJ2007PTC051271
5. Address of the registered office and principal office (if any) of corporate debtor	E-43, 2nd Floor, Sumel Business Park, Nr. New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat-380002.
6. Insolvency commencement date in respect of corporate debtor	Order dated: 03/07/2024 Order received on 12/07/2024
7. Estimated date of closure of insolvency resolution process	08/01/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	CMA Harshad Shamkant Deshpande Registration No. IBBI/IPA-001/IP-P-00166/2017-18/10335
9. Address and e-mail of the interim resolution professional, as registered with the Board	403, Kumar Millennium, Shivathirha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune-411038. Email id: harshad_de@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	CMA Harshad Deshpande 403, Kumar Millennium, Shivathirha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune-411038. Email ID: cirp.honestd@outlook.com
11. Last date for submission of claims	26/07/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Honest Derivatives Private Limited** on 03/07/2024. The creditors of **Honest Derivatives Private Limited** are hereby called upon to submit their claims with proof on or before 26/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/- CMA Harshad Deshpande
Interim Resolution Professional of Honest Derivatives Private Limited
IBBI/IPA-001/IP-P-00166/2017-18/10335
AAI/10335/02/21/22/4/106686 (valid till 22nd Dec 2024)
Process mail ID: cirp.honestd@outlook.com

Date - 14/07/2024
Place - Pune
Reg. Address: 403, Kumar Millennium, Shivathirha Nagar Kaman, Opp. Krishna Hospital, Paud Road, Kothrud, Pune - 411 038
Reg. Email ID: harshad_de@hotmail.com

AXIS FINANCE LIMITED

(CIN U65921MH1995PLC212675)
Axis House, C-2, Wadia International Centre,
Pandurang Budhkar Marg, Worli, Mumbai - 400 025

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

APPENDIX IV [See Rule 8(1)]

[As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas,
The undersigned being the Authorized Officer of the **Axis Finance Limited (AFL)**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 18th April 2023 calling upon the Borrower(s) / Guarantor(s)/ Mortgageor(s) (1) **Sabbir Husan Saiyad** (2) **Raziyanoo Sabbirhusen** both residing at Plot No. 88, Jalkrupa Society, Unn, Surat - 394 210 within the State of Gujarat and (3) **Intiyaz Husan Saiyad**, 158 Shabri Nagar, Behind Yuvan Society - 394 210 within the State of Gujarat to repay the amount mentioned in the notice being **Rs. 25,35,728/- (Rupees Twenty-Five Lakhs Thirty-Five Thousand Seven Hundred Twenty Eight Only) due as on 18th April 2023** with further interest at the contractual rate thereon till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower(s) / Guarantor(s) / Mortgageor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) / Mortgageor(s) and the public in general that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **7th July 2024**.

The Borrower(s) / Guarantor(s) / Mortgageor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Finance Limited for an amount of **Rs. 29,98,262/- (Rupees Twenty Nine Lakhs Ninety Eight Thousand Two Hundred Sixty Two Only) due as on 5th June 2024** and further interest thereon at the contractual rates together with costs, charges, etc. of Axis Finance Ltd until the full payment or realization in full.

The Borrower(s) / Guarantor(s) / Mortgageor(s) attention is invited to provisions of sub section (8) & sub section (13) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property details - All that Piece and Parcel of: All that Piece and Parcel of bearing non-agricultural plot of land in Moje Unn, lying being land bearing R.S. no. 34/D, Block no. 73, admeasuring 16208.93 Sq. Mtrs., Known as "NATIONAL PLAZA" Paikki Unit no. A, Mezzanine Floor, Shop no. M.F.-18 admeasuring 17.15 Sq. Mtrs., i.e. 184.50 Sq. Fts., Built up area admeasuring 20.58 Sq. Mtrs., Undivided share of land admeasuring 4.48 Sq. Mtrs., & Shop no. M.F.- 19 admeasuring 17.15 Sq. Mtrs., i.e. 184.50 Sq. Fts., Built up area admeasuring 20.58 Sq. Mtrs., Undivided share of land admeasuring 4.48 Sq. Mtrs., at Registration District & Sub-District Choryasi District Surat, Gujarat - 394305.

Authorized Officer
sd/-
Axis Finance Ltd.

Date: 7th July 2024
Place: Surat, Gujarat

